#### GOVERNMENT OF PUNJAB

## EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

#### Notification

The 17th March, 2010

No. GS.R.13/P.A.1/14/S.21 and 59/Amd (24)/2010.— In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.17/PA.1/14/S.9/2007, dated the 24th April, 2007, and all other powers enabling me in this behalf, I. A. Venu Prasad, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Brewery Rules, 1956, namely:—

### RULES

- (1) These rules may be called the Punjab Brewery (First Amendment)
  Rules, 2010.
- (2) They shall come into force on and with effect from the first day of April, 2010.
- In the Punjab Brewery Rules, 1956 (hereinafter referred to as the said rules), in rule 2,—
  - (i) after the definition of "Fermenting Vessel", the following definition shall be inserted, namely:—
    - "Fusion Beer" means the beer fortified with extra neutral alcohol and with the strength not exceeding 8.25% V/V."; and
  - (ii) after the definition of "Mashtun", the following definition shall be inserted, namely:—
    - "Micro Brewery" means a building, where beer is manufactured, and is served to the customers in the lounges or Brewery Pub, situated in the said building.
- In the said rules, in rule 5, after clause (b), the following clause shall be inserted, namely:—
  - "(c) The licensee shall purchase Extra Neutral Alcohol for preparing the Fusion Beer with the prior approval of the Excise Commissioner."

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- 4. In the said rules, after rule 5, the following rule shall be inserted, namely:—
  - "5-A. (1) The license in Form B-1M, shall be granted, for manufacturing beer in a Micro Brewery.
  - (2) The annual license fee for the license reported to in sub-rule(1), shall be rupees five Lac.
  - (3) The license shall be renewed every year by the Collector with the prior approval of the Financial Commissioner.
  - (4) The beer manufactured by a licensee in the micro brewery, shall be sold to the customers in a lounge or Brewery Pub situated in the premises of a Micro Brewery.
  - (5) The beer manufactured in a Micro Brewery, shall not be bottled or packed in any form. It can be sold in the lounge or Brewery Pub, situated in the premises of a Micro Brewery.".
- In the said rules, for rule 7, the following rule shall be substituted, namely:—
  - "7. The license shall be in Form B-1 and it shall not be transferable, except with the prior approval of the Excise Commissioner. However, the Excise Commissioner may, on the request of the licensee, allow lease of a part of the licensed premises, if he deems appropriate, on payment of a fee, equivalent to the fee for grant of license in Form B-1.".
- 6. In the said rules, in rule 8, in sub-rule (2), in the proviso, for the words "the fee chargeable for a new license", the words "late fee of rupees two lac fifty thousand" shall be substituted.

A. VENU PRASAD,

Excise Commissioner, Punjab.